

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF DRINKING WATER AND SANITATION
LOK SABHA
STARRED QUESTION NO. 344
ANSWERED ON 19/12/2024

SUBSTANDARD AND POOR QUALITY OF WORK UNDER JJM

†*344. SHRI ARUN KUMAR SAGAR:

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether substandard and poor quality work is being carried out in Shahjahanpur Parliamentary Constituency of Uttar Pradesh under Jal Jeevan Mission (JJM) and if so, the details thereof;
- (b) whether the Government has received any complaints in this regard and if so, the details thereof; and
- (c) the steps taken/being taken by the Government to ensure the quality of the work under the said mission in the said Constituency?

ANSWER

MINISTER OF JAL SHAKTI

(SHRI C. R. PATIL)

- (a) to (c) A statement of reply is laid on the Table of the House.

Statement referred to in reply to part (a) to (c) of Lok Sabha Starred Question No. *344 answered on 19/12/2024

(a) to (c) Since August 2019, Government of India is implementing Jal Jeevan Mission (JJM) in partnership with States to make provision of tap water supply to every rural household.

‘Water’ being a state subject, the responsibility of planning, approval, implementation, operation, and maintenance of drinking water supply schemes/ works, including those under the Jal Jeevan Mission, lies with State/UT Governments. The Government of India supports the States by providing technical and financial assistance.

To ensure the quality of the work under the operational guideline for the implementation of the JJM, third party inspection and certification before payment is mandatory. For the purpose, States have been empowered to empanel third party inspection agencies (TPIA) to check the quality of work executed by the agencies, quality of materials used for construction and quality of machinery installed in each of the scheme. The criteria for selection and Terms of References (ToR) of TPIAs to be empaneled by the States, is laid down in JJM Operational Guidelines. The details of quality checks done by TPIAs are maintained at State Level.

As reported by State Government, TPIAs have been empaneled in all districts of the State including Shahjahanpur. The supply of the material to be used in the scheme is done after inspection through factory visit conducted by these agencies. Other building and steel related materials are also inspected before its use. Provisions have been made to use such materials only after supply meeting the standards.

The grievances/ complaints regarding implementation of JJM in States including poor quality of work, as and when received in Ministry of Jal Shakti are forwarded to States for taking corrective measures. Citizens can also lodge their grievances on Centralised Public Grievance Redress and Monitoring System (CPGRAMS) online portal of Government of India which are auto forwarded to concerned States for taking corrective action. District wise details of grievances lodged in CPGRAMS portal are not maintained at Central level.

Apart from the grievances/ complaints lodged on CPGRAM portal, grievances are also received in this department through physical mode which are also forwarded to concerned States for taking corrective measures. Two such grievances were received from Hon’ble Member of Parliament, Shahjahanpur Parliamentary constituency vide his letters dated 5th & 30th July 2024 which were forwarded to the State Government of Uttar Pradesh for taking corrective measures.

As per information received from State Government, no work in Shahjahanpur parliamentary constituency is sub-standard and of poor quality.
